

Name of the Corporate Debtor: Poets Lovers and Lunatics Motion Pictures Private Limited; Date of Commencement of CIRP: 06.10.2021; List of Creditors as on: 28.11.2024

Annexure-2

Summary of List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sr. No.	Name of Creditor	Details of Claim received		Details of Claim admitted					Amount of Contingent Claim (Rs.)	Amount of any mutual dues, that may be set off (Rs.)	Amount of claim not admitted	Amount of Claim under Verification (Rs.)	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted (Rs.)	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting Share in CoC					
1	Segan Consultancy Services Private Limited	16.10.2021	2,96,36,518	2,91,94,836	Unsecured Loan	No	No	26.62	-	-	-	4,41,682	
2	Gothic Entertainment	26.11.2021	2,74,46,764		Unsecured Loan	No	No	-	-	-	-	2,74,46,764	Note 1
3	Poets Lovers and Lunatics Picture House Private Limited	07.02.2022	37,88,408	37,88,408	Unsecured Loan	No	Yes	-	-	-	-	-	
4	Poets Lovers and Lunatics VFX Private Limited	07.02.2022	37,61,093	37,61,093	Unsecured Loan	No	Yes	-	-	-	-	-	
5	Vijayanand Narendrakumar Verma	13.02.2022	58,86,136	58,86,136	Unsecured Loan	No	Yes	-	-	-	-	-	
6	Karunesh Kumar Shukla	22.02.2022	1,25,50,000	1,25,50,000	Unsecured Loan	No	Yes	-	-	-	-	-	
7	Axis Bank Limited	11.03.2022	4,36,158	3,71,158	Unsecured Loan	No	No	0.34	-	-	65,000	-	Note 2
8	Shriram City Union Finance Limited	11.05.2022	7,76,544	7,44,449	Unsecured Loan	No	No	0.68	-	-	32,095	-	Note 2
8	Total		8,42,81,621	5,62,96,080		-		27.64	-	-	97,095	2,78,88,446	

Notes

1 Claim No 2. Gothic Entertainment

1 An Interlocutory Application No. 2846 of 2021 is filed by the Claimant, pending with the National Company Law Tribunal, Mumbai Bench

2 Claim No 7 & 8

1 Claim submitted to Resolution Professional after 90 days of Insolvency Commencement Date. Claimant No. 8 has served notice to RP on 09th July, 2022 for moving an IA to NCLT for seeking condonation of delay in submission of claim that was allowed.

General Notes

- 1 Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
- 2 Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.



Rekha K. Shah
Resolution Professional
IBBI/PA- 001/IP-P00776/2017-2018/11349
AFA Valid upto 31/12/2025
Date: 28.11.2024
Place: Mumbai